

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "A", PUNE

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI VINAY BHAMORE, JUDICIAL MEMBER

आयकर अपील सं. / ITA Nos.312 to 315/PUN/2024

निर्धारण वर्ष / Assessment Year : 2014-15

Hazrat Fatema Girls High School, Irfan Nagar, Qudwai Nagar, Nanded – 431 604 Maharashtra TAN : NSKH01795D	Vs.	ITO, TDS, Nanded
Appellant		Respondent

CORRIGENDUM

PER BENCH :

This corrigendum is being issued to correct the inadvertent typographical error crept in mentioning the year on the first page of the Tribunal order dated 10.07.2024. The date of hearing as well as date of pronouncement is mentioned as "10.07.2023" instead of "10.07.2024". Therefore, the same may be read as 10.07.2024.

Sd/-
(VINAY BHAMORE)
JUDICIAL MEMBER

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 23rd July, 2024.

Satish

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT concerned.
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "A" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.